

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 507 of 2020 in CP(IB) 586/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2020**

Name of the Company: Ritesh M Jain (HUF)  
V/s  
Jagadishchandra B Mistri IRP For Sona  
Alloys Pvt Ltd  
Section 60(5) IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

(Through Video Conferencing)

Ms.Lakshmy Iyengar, Learned Lawyer, appeared on behalf of the Applicant.

Mr. Manish Bhatt, Learned Sr. Lawyer, along with Mr.Shashvata U. Shukla, Learned Lawyer, appeared on behalf of the Respondent.

Since an application filed under Section 22(3) of the I&B Code is yet to be decided, the matter is adjourned.

List the matter on 23.10.2020



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**



**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 6th day of October, 2020.